DG Shipping Order No. 08 of 2016

Sub: Simplification of the port clearance procedure by dispensing with the requirement of submission of various certificates to customs authorities, under the provisions of the Merchant Shipping Act, 1958, as amended-reg.

Whereas the objective of the Merchant Shipping Act, 1958, as amended, is to, inter-alia, foster the holistic development & growth of the merchant shipping sector and ensure a safe & efficient Indian mercantile marine in a manner best suited to serve the Indian national interests;

2. Whereas the Directorate General of Shipping [DGS], Ministry of Shipping, Govt. of India [GoI] is the designated National Maritime Administration of the country to administer the Merchant Shipping Act, 1958, as amended, as the facilitator and regulator of the merchant shipping industry in India;

3. Whereas numerous Indian and foreign flag vessels are calling on various Indian ports, for trading purposes, through a large number of voyages;

4. Whereas in the case of Indian flag/registered ships, and other ships the requirement of producing statutory certificates and documents [prescribed under section 410 & various other sections/provisions, amongst others, of the Merchant Shipping [MS] Act, 1958, as amended], for the purpose of port clearance needs to be followed. However,
this requirement has been revisited, re-examined, as now is considered for being dispersed with at all Indian ports.

5. Now, therefore, in pursuance of the powers conferred on the Director General of Shipping, Govt. of India, under the section 456 of the Merchant Shipping Act 1958, as amended, read with the Ministry of Shipping, Govt. of India’s S.O. No. 3144 dated 17.12.1960, the undersigned hereby issues the following dispensation, from the requirements of the submission/ production of certificates, mandated by the MS Act, 1958, as amended, subject to the conditions mentioned in para 5.1 herein below;

5.1. In the case of Indian flag merchant ships/ vessels, registered under the MS Act, 1958, as amended, the requirement of producing statutory certificates and documents [prescribed under the various sections/provisions, inter-alia, of the said Act], for the purpose of port clearance, is hereby dispensed with, provided that a declaration-cum-undertaking, duly signed by the Master of the ship/vessel concerned, stating, amongst other things, that all the said statutory certificates are valid and also that there are no overdue survey(s) or audit(s), in respect of that ship/vessel, as may be required under the Merchant Shipping act, 1958 or the Rules framed there-under, as amended, is submitted by a person formally authorized by such Master, to the jurisdictional customs authorities, on the day the port clearance is sought/on the day of the sailing of the ship/vessel concerned.

6. The jurisdictional customs authorities will maintain an official record of such declarations-cum-undertakings submitted to them for the perusal/examination of the authorized officer(s) of the jurisdictional Mercantile Marine Departments (MMDs), under this office, for verification, if required.

7. This order is issued for all types of Indian ships/vessels, registered under the MS Act, 1958, as amended, and will encompass not merely section 410 ibid, but also all the other sections of the extant MS Act that may enjoin port clearance from the jurisdictional customs authorities.
8. The foregoing measures have been put in place for fostering an ease of doing business, due facilitation of trade, hassle-free movement of Indian flag ships/vessels, [so registered], across Indian ports and in public interest.

Sd/-

(Deepak Shetty)

Director General of Shipping & Secretary, Govt. of India.

To;

I. 1. All the stakeholders concerned, through the official website of the DGS, Gol.
   2. Member [Customs] & Special Secretary to the Govt. of India, Central Board Of Excise & Customs, Department of Revenue, Ministry of Finance, North Block, Central Secretariat, New Delhi-110001, with a request to please arrange to disseminate this order amongst all the field formations concerned under the CBEC, Gol.
   3. Chairmen of all major and non-major ports.
   4. MD & CEO, Indian Ports Association/ Indian Private Ports & Terminal Association.
   5. CEOs of all State Maritime Boards & Secretaries [Shipping] of all Maritime States/ Union Territories.
   6. CEO, Indian National Ship-owners Association [INSA], Mumbai.
   7. President, ICC Shipping Association [ICCSA], Mumbai.

II. Copy furnished for an information to the Secretary to the Govt. of India, Ministry of Shipping, Govt. of India, New Delhi, w.r.t. the said Ministry’s letter No. SD-11018/13/2015-MD dated 14.06.16, on the above subject.